

help of two diesel generators secured on loan from the Sindhu Resettlement Corporation Ltd. Power had to be arranged from the Gujarat Electricity Boards grid system for working 12,000 spindles and carrying on three shift operation. Power supply from the Grid has been arranged since November, 1967 and three-shift working has been introduced. As a result, the Corporation expects that the loss which has accrued so far will be made up.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE INDIAN RARE EARTHS LIMITED AND RELATED PAPERS

THE DEPUTY MINISTER (DR. (SHRIMATI) SAROJINI MAHISHI): On behalf of Shrimati Indira Gandhi, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Annual Report and Accounts of the Indian Rare Earths Limited for the year 1966-67, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT 2143/67.]

GOVERNMENT RESOLUTION *re* THE ESTABLISHMENT OF THE NATIONAL CREDIT COUNCIL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to lay on the Table a copy of Government Resolution dated the 21st December, 1967 regarding the establishment of the National Credit Council. [Placed in Library. See No. LT-2144/67.]

CERTIFIED ANNUAL ACCOUNTS (1965-66) OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR AND THE AUDIT REPORT THEREON

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): Sir, I beg to lay on the Table, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, the Certified Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1965-66 and the Audit Report thereon. [Placed in Library. See No. LT-2188/67.]

THE PUNJAB CINEMAS (REGULATION) HARYANA AMENDMENT ORDINANCE, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iv) of clause (c) of the President's Proclamation dated the 21st November, 1967, a copy of the Punjab Cinemas (Regulation) Haryana Amendment Ordinance, 1967 (No. 8 of 1967). [Placed in Library. See No. LT-2110/67.]

I ANNUAL REPORT (1966-67) OF THE AIR INDIA

II. ANNUAL REPORT (1966-67) OF THE INDIAN AIRLINES CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRIMATI JAHANARA JAIPAL SINGH): Sir, I beg to lay on the Table, under sub-section (2) of section 37 of the Air Corporations Act, 1953, a copy each of the following papers:—

- (i) Annual Report of the Air-India for the year 1966-67.
- (ii) Annual Report of the Indian Airlines Corporation for the year 1966-67. [Placed in Library. See No. LT-2149/67 for (i) and (ii).]

THE PUNJAB LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (HARYANA AMENDMENT) ORDINANCE, 1967

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iv) of clause (c) of the President's Proclamation dated the 21st November, 1967, a copy of the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries (Haryana Amendment) Ordinance, 1967 (No. 7 of 1967). [Placed in Library. See No. LT-2111/67.]